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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.895 OF 2006

ALLAHABAD THIS THE 28TH DAY OF MAY 2008

HON'BLE MR. N. D. DAYAL, MEMBER-A

R.K.S. Chauhan,
S/o Late M. Shyam Singh,
MES 164379, Retired in the office of
Garrison Engineer Military Engineering Service Air
Force Chakery, Kanpur.

.Applicant

By Advocate : Sri R.S. Dwivedi

Versus

1. Union of India,
through Secretary, Ministry of Defence,
New Delhi.
2. Eng-in-chief, Army Head Quarter, New Delhi,
Kashmir House, New Delhi.
3. Chief Engineer Central Command, Lucknow.
4. Commander Work Engineer, Chakery Kanpur Cantt.
5. Garrison Engineer (I)
E/M Military Engineer Service,
Chakery Kanpur.

.Respondents

By Advocate : Shri Saumitra Singh

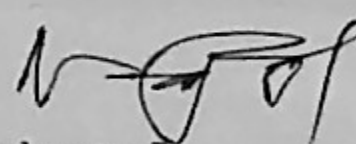
O R D E R

The applicant had taken advance for LTC journey, which was undertaken during the period May-November 1998. The applicant submits that the journey was performed by private bus. The learned counsel for the applicant is seeking the benefit of certain judgments of this Tribunal such as in OA No.828/04 dated 23.09.2005, OA No.1293/01 dated 30.08.2005 ^{amongst} mentioned others wherein cognizance has been taken ~~of~~ DOPT order

(2)

dated 30.07.2002. It is submitted that the orders dated 09.02.1998 have been revised by these instructions and the benefits should be given to the applicant as it has been given in the other OAs. Keeping in view such submissions, ~~in view~~ the respondents are directed to take a decision on the prayer of the applicant ^{in his OA} and if he is similarly situated as the applicant, in the above OA, he may be extended the same benefit, if otherwise eligible.

2. The OA is, therefore, disposed of with the above directions. *No cost.*


Member-A

/ns/